

Tamil Nadu Panchayats (Second Amendment) Act, 2008

11 of 2008

CONTENTS

1. Short Title And Commencement

2. Substitution Of Section 169

Tamil Nadu Panchayats (Second Amendment) Act, 2008

11 of 2008

An Act further to amend the Tamil Nadu Panchayats Act, 1994. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on February 19, 2008 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.55, page 29, dated February 21, 2008.

1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Panchayats (Second Amendment) Act, 2008.

(2) It shall be come into force on such date as the State Government may by notification, appoint.

2. Substitution Of Section 169 :-

For Section 169 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994), the following Section shall be substituted, namely:--

169. Orders regarding collection of local cess, local cess surcharge a n d surcharge on the duty on transfers of property--The Government may, by notification,--

(a) regulate the collection of local cess under Section 167, local cess surcharge under Section 168 and surcharge on the duty on transfers of properly under Section 175;

(b) fix the proportions in which the proceeds of local cess, local cess surcharge and surcharge on the duty on transfers of property shall be distributed among Village Panchayats, Panchayat Union Councils and District Panchayats and grant any amount from the said proceeds for the execution of specific scheme, project, programme or plan in any Village Panchayat, Panchayat Union Council or District Panchayat; and

(c) deduct the expenses incurred by the Government in the collection of local cess, local cess surcharge and surcharge on the duty on transfers of property."